

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 567/GT/2020

Subject : Petition for truing up of annual fixed charges for 2014-19 tariff period and for determination of tariff for the 2019-24 tariff period in respect of Unit- 3 and 4 of Durgapur Thermal Power Station (210 MW).

Petitioner : Damodar Valley Corporation

Respondents : WBSEDCL and anr

Date of Hearing : **10.8.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri M.G.Ramachandran, Senior Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Shri Srikanta Pandit, Representative, DVC
Shri Subrata Ghosal, Representative, DVC
Shri Samit Mandal, Representative, DVC
Shri Rajiv Yadav, Advocate, DVPCA (Objector)

Record of Proceedings

The order in the present petition was reserved on 30.11.2021. However, the order could not be issued prior to the Chairperson Shri P. K. Pujari demitting office. Accordingly, the matter is listed for hearing today, through video conferencing.

2. The learned Senior counsel for the Petitioner submitted that pleadings have been completed in the matter. She also submitted that in case any clarification/additional information is required, the Petitioner shall furnish the same.

3. The learned counsel of the Objector, DVPCA submitted that the submissions filed by DVPCA in Petition No. 575/GT/2020 may be taken into consideration, while determining the tariff of all the generating stations of the Petitioner.

4. The Commission directed the Petitioner to furnish additional information on the following, on or before **12.9.2022**, after serving copy to the Respondent/Objector.

For 2014-19 Tariff Period

- (i) **Interest on Loan:** *Justification as to why the following Bonds and Loan for T&D form part of the computation of weighted average interest on loan of the generating station:*



- i. Loan - 5 DVC Bonds (For T&D) - fully repaid on 26.2.2017*
- ii. Loan - 6 REC Loan (For T&D)*

5. The Respondents/Objector are directed to file their replies by **19.9.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **26.9.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
B. Sreekumar
Joint Chief (Law)

